

ITEM NO.102

COURT NO.9

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3303/2015

UNION OF INDIA

Appellant(s)

VERSUS

PANKAJ KUMAR SRIVASTAVA & ANR.

Respondent(s)

([PART HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE PANKAJ MITHAL,
JJ.]

IA No. 6769/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 6768/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 08-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. K Parmeshwar, Sr. Adv.
Mr. Praveen Swarup, Adv.
Mrs. Seema Bengani, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Parthiv Goswami, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. A Marirpath, Sr. Adv.
Mr. Rohan J Alva, Adv.
Mr. Joby P. Varghese, AOR
Mr. Rajnish Kumar Jha, Adv.
Mr. Ankit Sharma, Adv.
Mr. Nishant Srivastawa, Adv.

Mr. Vardhman Kaushik , AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the appellant seeks time of
six weeks to comply with the order dated 31.08.2023.

Sufficient time was already granted. Hence, we grant time of only one month to complete the exercise in terms of the said order. No further time shall be granted.

List for further hearing on 10.01.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)